

By E-Mail/Speed post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-81/2023/ 9939 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge-cum-Chairman,
District Legal Services Authority,
South Salmara Mankachar

Dated Guwahati, the 5th October, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No. DLSA/SSM.01/2018-2022/571, dated 18.09.2023

Sir,

With reference to the above, I am directed to inform you that Shri Jayanta Kumar Saikia, Secretary, District Legal Services Authority, South Salmara Mankachar has been allowed to avail LTC for the block period of 2022-2025, to travel from Hatsingimari, South Salmara to Jammu & Kashmir via Guwahati and Chandigarh and return back from Kashmir to Hatsingimari via Delhi (by air), along with his wife Smti. Sorbani Bhattacharjee and daughter Smti. Hashmita Saikia, w.e.f. 21.10.2023 to 29.10.2023 (tentatively), by the shortest possible route, as per existing Rules.

Shri Jayanta Kumar Saikia has been allowed to draw advance payment of Rs. 1,60,000/- (Rupees one lakh and sixty thousand).

Shri Saikia may be informed accordingly.

Thanking you,

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 9939-9943 /A.
Copy to:-

Dated 5th October, 2023

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Jayanta Kumar Saikia, Secretary, District Legal Services Authority, South Salmara Mankachar to information, with reference to his letter dated 14.09.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Dr
4/10/23

REGISTRAR(VIGILANCE)

Dr
01.10.2023